CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

VISISTH MERCANTILE LIMITED ('Target Company')

Registered Office: 13/ 103, Indradarshan – II, Oshiwara, New Link Road, Andheri (W), Mumbai - 400 053
Tel. No.: +91-022-2632 2141 ; Fax No.: +91-022-2632 2142

This Corrigendum to the Public Announcement ('Corrigendum to PA') is being issued by Collins Stewart Inga Private Limited ('Manager to the Offer') on behalf of Mr. Rahul Shah ('Acquirer'), along with DSR Infotech Private Limited ('Person Acting in Concert' or 'PAC') pursuant to and in compliance with regulation 10, 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ('SEBI (SAST) Regulations' or 'Takeover Regulations'). This Corrigendum to PA is issued pursuant to changes/amendments advised by SEBI vide their letter no: CFD/DCR/TO/4078/2011 dated February 3, 2011 and should be read in conjunction with the original Public Announcement ('PA') appeared in this newspaper on December 10, 2010.

The terms used in this Corrigendum to PA have the same meaning assigned to them in PA issued earlier, unless otherwise specified.

The shareholders of the Target Company may please note the following amendments/changes to PA issued on December 10, 2010:

1. Under the head no.VIII 'Disclosure under regulation 21(2) of the SEBI (SAST) Regulations' of the PA shall be read as under:

   Upon completion of the Offer, assuming full acceptances in the Offer, the Acquirer will hold 21,01,280 shares constituting 75.05% of the paid-up share capital of the Target Company. As per Clause 40A of the Listing Agreement of the BSE, the Target Company is required to maintain at least 25% public shareholding on a continuous basis. In the event that the acquisition made in pursuance to the Offer results in the public shareholding of the Target Company falling below such minimum level, the Acquirer undertakes to take necessary steps to facilitate compliance of the Target Company with the relevant provisions of the Listing Agreement, within the time period mentioned therein or in accordance with such other directions as may be provided by the BSE, in accordance with the provisions of regulation 21(2) of the SEBI (SAST) Regulations. Further in terms of Securities Contract Regulations (Amendment) Rules, 2010, the Acquirer shall comply with the provisions of Rule 19A in relation to making the Target Company in compliance with continuous listing requirements by bring the public shareholding to 25% of the total paid up capital of the Target Company.

2. Para 69 under the head 'Other Terms of the Offer' of the PA:

   A Schedule of the activities pertaining to the Open Offer has been revised and shall be read as under. The dates wherever appeared in the PA shall be read accordingly.

Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Public Announcement	December 10, 2010	Friday	December 10, 2010	Friday
Corrigendum to Public Announcement	—	—	February 8, 2011	Tuesday
Specified Date*	December 24, 2010	Friday	December 24, 2010	Friday
Last date for a Competitive Bid	December 31, 2010	Friday	December 31, 2010	Friday
Date by which the Letter of Offer to be dispatched to shareholders	January 20, 2011	Thursday	February 11, 2011	Friday
Date of Opening of the Offer	January 31, 2011	Monday	February 14, 2011	Monday
Last date for revising the Offer Price	February 10, 2011	Thursday	February 23, 2011	Wednesday
Last date for withdrawing acceptance from the Offer	February 16, 2011	Wednesday	March 1, 2011	Tuesday
Last date of Closing of the Offer	February 19, 2011	Saturday	March 5, 2011	Saturday
Last date by which acceptance / rejection would be intimated and corresponding payment for the acquired shares and/or the share certificate / demate delivery instruction for rejected Shares will be dispatched / issued	March 5, 2011	Saturday	March 19, 2011	Saturday

   **Specified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent.*

3. Change of name of Registrar to the Offer:

   The name of the Registrar to the Offer has been changed from Mondkar Computers Private Limited to Universal Capital Securities Private Limited. The old name where ever appearing in the PA shall be read as Universal Capital Securities Private Limited.

The Acquirer along with the PAC and their directors accepts full responsibility severally and jointly for the information contained in this Corrigendum to PA and also for the obligations of the Acquirer and PAC as laid down in the Takeover Regulations and subsequent amendments made thereof. A copy of this Corrigendum to PA will be available at SEBI website at http://www.sebi.gov.in

Acquirer and PAC are responsible for the fulfilment of their obligations under the Takeover Regulations.

THIS CORRIGENDUM TO PA IS ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND THE PAC.

Collins Stewart Inga

Collins Stewart Inga Private Limited

A-404, Neelam Centre, 4th Floor, Hind Cycle Road, Worli, Mumbai 400 030
Tel. No.: +91-22-2498 2919 / 2498 2937, Fax No.: +91-22-2498 2956, Email: vmlopenoffer@csinga.com
Contact Person : Mr. Mihir Pandhi / Mr. Sanchit Agarwal

Date: February 7, 2011 Place: Mumbai

Size: 12x21 sq. cm